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Mr. Arvind Kumar Tripathi [ Meghalaya High Court ]

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Mr. Prem Prakash, AOR [ State of Bihar ]

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Mr. Sabarish Subramanian, AOR  
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State of  
T.N.

Mr. Pavan Kumar, AOR  
Mr. Rajesh Kumar, Adv.  
Ms. Neelam, Adv.  
Mr. Nayeem Hasan Raza, Adv,  
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Patna  
High Court

#### O R D E R

Learned Counsel for various High Courts/State(s) are present.

2. However, majority of the States/High Courts, have not even entered appearance.

3. We can understand the reason, since notice itself was issued by the Registry of this Court on 24.03.2026 which was followed by holidays.

4. It appears that the order dated 24.02.2026 was uploaded on 09.03.2026 in which at para 15, there was a clear direction to the Registry to send notice to all concerned officers of all the States and the Union Territories, as also the High Courts, and to amend the cause title forthwith. Thus, the Registry of this Court was required to make all necessary corrections and also send notice without waiting for anything to be done by any party, as there

being a judicial order, all steps had to be taken by the Registry. Further, since this Court on the judicial side had directed the Registry to issue notice, there was no occasion or requirement for the petitioner to file any spare copies or for the Registry to wait for spare copies to be filed before sending notice.

5. Accordingly, the Court proposed to call for an explanation from the Registry through the concerned Registrar as to the reason why the order of this Court was not promptly complied with. However, by way of indulgence the Court refrains from doing so, for the present. The Registry is cautioned to ensure that such act is not repeated in future.

6. Mr. Sandeep Deshmukh, learned counsel appearing for the High Court of Bombay at the request of the Court, has readily agreed that he would communicate the order dated 24.02.2026 passed in this case to the Standing Counsel of all the States and Union Territories and also of the High Courts, if there is a panel, as also the Registrars General of the High Courts.

7. The learned Standing Counsel/Registrars General of the High Courts are directed to take full instructions in the matter and file their affidavits within three weeks thereafter.

8. List the matter on 13.05.2026 at 3 P.M.

(SACHIN KUMAR SRIVASTAVA)  
COURT MASTER (SH)

(ANJALI PANWAR)  
ASSISTANT REGISTRAR